



2026:AHC:32717

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1853 of 2026

Nitesh Kumar (Yadav)

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Nitish Shakya, Saurabh Tripathi, Sr. Advocate
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard learned counsel for the parties.
2. Though the present petition has been preferred questioning the order dated 22.01.2026 transferring the writ petitioner but today instructions have been produced under the signature of Director of Agriculture dated 12.02.2026 whereby by virtue of the passing of the order dated 12.02.2026, the order dated 22.01.2026 has been withdrawn
3. At this stage Shri Jitendra Prasad, learned Standing Counsel submits that the liberty is to be accorded to the respondents to pass appropriate orders.
4. In the opinion of the Court, liberty is always with the respondents in accordance with law.
5. With the aforesaid observation, the writ petition is **disposed off**.
6. Instructions filed today are taken on record and marked as appendix A.

February 13, 2026

Ashu

(Vikas Budhwar,J.)